

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting held on 23.06.2011**

The Meeting No. 12/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 23.06.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1	Sh. Nandlal, Sr. D.O	DIPP
2	Sh. Kuldeep Singh, Asstt. Director	MSME
3	Sh. J.D.Giri, Nominee, AEPC	AEPC
4	Sh. Pradip Kumar, F.T.D.O	DGFT

**MEETING NUMBER** : 12/84-ALC3/2011 **MEETING DATE** : 23.06.2011

<b>Case No.:1/8/84-ALC3/2011</b>	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:12/84-ALC3/2011 23.06.2011	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00043/AM12/	RLA File :05/23/040/00056/AM12/	Lic.No/Date:0510290922 18.05.2011	
Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance			

Authorization issued in this case as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Safety headgear bullet proof helmets made out of ballistic grade aramid fabric T.C:single side laminated, GSM-465+/-10%(net content-680.12 Sq mtrs.), double side laminated, GSM-520+/-10%(net content-67.35 Sq mtrs.) and visor type 666	300 Pcs	Ballistic grade aramid fabric T.C:single side laminated, GSM-465+/-10%	724.90 Sq mtrs.
			Ballistic grade aramid fabric T.C:double side laminated, GSM-520+/-10%	71.790 Sq mtrs.
			Visor type 666	300 Nos.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

2	Case No.:1/12/84-ALC3/2011	Party Name:SRF LIMITED	Meet No/Date:12/84-ALC3/2011 23.06.2011	Status: Deferred
	HQ File :01/84/050/00070/AM12/	RLA File :04/24/040/00028/AM12/	Lic.No/Date:0410124939 14.06.2011	Defer Date:21.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 21.07.2011.			

Case No.:2/12/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	Meet No/Date:12/84-ALC3/2011	Status: Deferred
----------------------------	---------------------------------	------------------------------	------------------

3			23.06.2011	
	HQ File :01/84/050/00071/AM12/	RLA File :05/23/040/00096/AM12/	Lic.No/Date:0510293232 14.06.2011	Defer Date:21.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 21.07.2011.			

4	<b>Case No.:3/12/84-ALC3/2011</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:12/84-ALC3/2011 23.06.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00072/AM12/	RLA File :05/24/040/00099/AM12/	Lic.No/Date:0510293384 14.06.2011	Defer Date:21.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 21.07.2011.			

5	<b>Case No.:4/12/84-ALC3/2011</b>	Party Name:FASHION ACCESSORIES	Meet No/Date:12/84-ALC3/2011 23.06.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00073/AM12/	RLA File :05/23/040/00099/AM12/	Lic.No/Date:0510293434 15.06.2011	Defer Date:21.07.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 21.07.2011.

6	<b>Case No.:5/12/84-ALC3/2011</b>	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:12/84-ALC3/2011 23.06.2011	<b>Status : Deferred</b>
	HQ File :01/84/050/00074/AM12/	RLA File :05/23/040/00106/AM12/	Lic.No/Date:0510293533 15.06.2011	Defer Date:21.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 21.07.2011.			

7	<b>Case No.:6/12/84-ALC3/2011</b>	Party Name:MODERN THREADS INDIA LIMITED	Meet No/Date:12/84-ALC3/2011 23.06.2011	<b>Status : Deferred</b>
	HQ File :01/84/050/00075/AM12/	RLA File :03/95/040/00158/AM12/	Lic.No/Date:0310636246 15.06.2011	Defer Date:21.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. Further, it is also not clear whether the process is done on worsted system or otherwise. It was therefore decided to call for the detail from firm and defer the case for re-listing on 21.07.2011.			

8	Case No.:7/12/84-ALC3/2011	Party Name:UNISOURCE TRADING (INDIA ) PVT. LTD.,	Meet No/Date:12/84-ALC3/2011 23.06.2011	Status: Deferred
	HQ File :01/84/050/00076/AM12/	RLA File :05/24/040/00096/AM12/	Lic.No/Date:0510293598 16.06.2011	Defer Date:21.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 21.07.2011.			

9	Case No.:8/12/84-ALC3/2011	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:12/84-ALC3/2011 23.06.2011	Status: Deferred
	HQ File :01/84/050/00077/AM12/	RLA File :04/24/040/00071/AM12/	Lic.No/Date:0410124997 16.06.2011	Defer Date:21.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. Further, firm may also be advised to correct the spelling of the word 'Ladies Pant'. It was therefore decided to defer the case for re-listing on 21.07.2011.			

### Manual agenda cases

Case No.55	M/s Chinar Forge Limited
NC No.12/AM12	F.No.01/84/50/201/AM11/DES-V
Dated 23.06.2011	Re-fixation of input output norms against advance authorisation No. 3010068745 dated 13.8.2010.

Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) conveyed vide U.O No. 37(5)/18/2011-2012 dated 22.06.2011 as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Synthetic printed tufted carpets/mats with rubber coating of 750 grams per square metre (+/-10%)	471253 Kgs	Nylon/Polyamide BCF	12600 Kgs
			Polypropylene BCF yarn	4944 Kgs
			Polypropylene Carpet backing cloth, GSM-96+/-10%	416000 Sq mtrs.
			Natural Rubber Latex (60% DRC) and 62% solid contents	39506 Kgs
			Synthetic Rubber Latex SBR with 67% solid content	202748 Kgs
			Oelic Acid Soap	101596 Kgs
			ZDEC (Zinc Dithyldithio carbonate)	2450 Kgs
			ZMBT (Zinc2-Mercaptobenzo Thiazole)	1893 Kgs
			Wingstyl - L	1061.57 Kgs
			Calcium Carbonate	64815 Kgs
			Acid/Cationic Dyes of 100% strength	2400 Kgs.
			Tanaprint ST 160 Xtrme	9425 Kgs.

The import of Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.56	M/s Orient Craft Ltd., Gurgaon
NC No.12/AM12	F.No.01/84/162/529//AM11/DES-V
Dated 23.06.2011	Fixation of input output norms against Annual advance authorisation No. 0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that NC team

has already visited the unit of the firm and supporting technical data called for therein from firm for finalisation of report has since been received and visit report is under preparation. It was therefore decided to defer the case for re-listing on 21.07.2011.

Case No.57	M/s Keenwin Apparels Pvt. Ltd., Chennai
NC No.12/AM12	F.No.01/84/50/157//AM11/DES-V
Dated 23.06.2011	Fixation of input output norms against Annual advance authorisation No. 0410116992 dated 6.9.2010.

Decision: The Committee considered the case as per agenda and observed that this case was already cleared by NC in its meeting held on 10.02.2011 but there was some error in mentioning description of export & import items. Accordingly, Committee in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier minutes as detailed below: -

Export item	Import item	Qty. allowed
Ladies Trousers <b>dyed</b> made of 100% linen woven bleached fabric, GSM 223+/-10%. (Style No.U598)	100% linen woven bleached fabric, GSM 223+/-10%.	2.85 sq. mtrs/pc.
	Processed Cotton fabric, GSM 150+/-10%.	0.67 Sq mtrs
	Polyester Interlining fabric bleached fabric, GSM 35+/-10%.	0.27 Sq mtrs
	Buttons	Net to Net
	Zip fastners-mettalic closed end up to 12 cms length	Net to Net
	Cotton twill Tape, width up to 1"	0.20 mtrs
	Sticker	Net to Net
	Main Label	Net to Net
	Size Label	Net to Net
	Hang Tag	Net to Net
	Polybags	Net to Net
	Carton Box	As per packing policy
Ladies Shorts <b>dyed</b> made of 100% <b>linen woven bleached</b> fabric, GSM <b>223</b> +/-10%. (Style No.U634)	100% <b>linen woven bleached fabric, GSM 223</b> +/-10%.	1.85 sq. mtrs/pc.
	Polyester Interlining fabric bleached fabric, GSM 35+/-10%.	0.33 Sq mtrs
	Buttons	Net to Net
	Zip fastners-mettalic closed end up to 12 cms length	Net to Net
	Cotton twill Tape, width up to 1"	1.20 mtrs
	Sticker	Net to Net
	Main Label	Net to Net
	Size Label	Net to Net
	Hang Tag	Net to Net
	Polybags	Net to Net
	Carton Box	As per packing policy
Ladies Jeans <b>dyed</b>	100% linen woven bleached fabric, GSM <b>297</b> +/-10%.	1.92 sq. mtrs/pc.

made of 100% linen woven bleached fabric, GSM <b>297</b> +/-10%. (Style No.U617)	Processed Cotton fabric, GSM 150+/-10%.	0.33 Sq mtrs
	Polyester Interlining fabric bleached fabric, GSM 35+/-10%.	0.27 Sq mtrs
	Buttons	Net to Net
	Zip fastners-mettalic closed end up to 12 cms length	Net to Net
	Sticker	Net to Net
	Main Label	Net to Net
	Size Label	Net to Net
	Hang Tag	Net to Net
	Polybags	Net to Net
	Carton Box	As per packing policy
Ladies Trousers <b>dyed</b> made of 100% linen woven bleached fabric, GSM <b>297</b> +/-10%. (Style No.U618)	100% linen w oven bleached fabric, GSM <b>297</b> +/-10%.	2.50 sq. mtrs/pc.
	Processed Cotton fabric, GSM 150+/-10%.	0.50 Sq mtrs
	Polyester Interlining fabric bleached fabric, GSM 35+/-10%.	0.27 Sq mtrs
	Buttons	Net to Net
	Zip fastners-mettalic closed end up to 12 cms length	Net to Net
	Sticker	Net to Net
	Main Label	Net to Net
	Size Label	Net to Net
	Hang Tag	Net to Net
	Polybags	Net to Net
Ladies Jackets <b>dyed</b> made of 100% linen woven bleached fabric, GSM <b>297</b> +/-10%. (Style No.U619)	100% linen w oven bleached fabric, GSM <b>297</b> +/-10%.	2.97 sq. mtrs/pc.
	Processed Cotton fabric, GSM 150+/-10%.	0.44 Sq mtrs
	Buttons	Net to Net
	Sticker	Net to Net
	Main Label	Net to Net
	Size Label	Net to Net
	Hangers	Net to Net
	Polybags	Net to Net
	Carton Box	As per packing policy

The GSM should match in import & Export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.58	M/s Fashion Accessories, Gurgaon
NC No.12/AM12	F.No.01/84/50/67/AM10/DES-V
Dated 23.06.2011	Re-fixation of input output norms against advance authorisation No. 0510245786 dated 14.7.2009.

Decision: The Committee considered the case as per agenda and went through the technical details viz, CAD, CAM, calculation sheet etc submitted by the firm. It was observed that firm have requested for fixation of norms in respect of



their two particular style export items - Pillow (700 Pcs) and Quilts(492 Pcs) named as 'Unma Quilt' against the advance authorisation in question. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to fix norms as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
Quilts (Unma)	492 Pcs	100% natural printed habutai silk, size:240 cmsx250 cms, width-44"	6.50 Sq mtrs./Pc
Pillow	700 Pcs	100% natural printed habutai silk, size:50 cmsx50 cms width-44"	0.27 Sq mtrs./Pc

R.A shall be advised to take necessary action subject to compliance of other usual conditions.

-

Case No.59	M/s Mahameru Fashions Apparels Ltd., Chennai
NC No.12/AM12	F.No.01/84/162/59/AM11/DES-V
Dated 23.06.2011	Re-fixation of input output norms against advance authorisation No. 0410122799 dated 23.3.2011

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 21.07.2011.

-

Case No.60	M/s KBSH Exports House, New Delhi
NC No.12/AM12	F.No.01/84/50/133/AM05/DES-V
Dated 23.06.2011	Re-fixation of input output norms against advance authorisation No. 0510128519 dated 10.6.2004.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 21.07.2011.

-

Case No.61	M/s Nav Engineers Pvt. Ltd.,
NC No.12/AM12	F.No.01/84/50/44/AM11/DES-V
Dated 23.06.2011	Re-fixation of input output norms against advance authorisation No. 0510217778 dated 12.3.2008

Decision: The Committee considered the case as per agenda alongwith other papers and decided to call the applicant firm for personal hearing before Norms Committee along with complete justification in support of their request and technical person to explain the case. It was therefore decided to defer the case for re-listing on 21.07.2011.

Case No.62	M/s Super House Ltd., Kanpur
NC No.12/AM12	F.No.01/84/50/356/AM11/DES-V
Dated 23.06.2011	Re-fixation of input output norms against advance authorisation No. 0610020957 dated 10.2.2011

Decision: The Committee considered the case as per agenda alongwith other papers and observed that firm were called for personal hearing before NC meeting for which they have requested for another dated of personal hearing on the ground that their technical/conversant person is not available. Therefore Committee decided to give another personal hearing before Norms Committee to be held on 21.07.2011. Hence, case stands deferred for re-listing on 21.07.2011.

@@@@@@@@